GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:51
ANSWERED ON:03.08.2011
NATIONAL COUNCIL FOR TEACHER EDUCATION
Dharmshi Shri Babar Gajanan;Patel Shri Kishanbhai Vestabhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government had appointed a high powered committee to look into the functioning of regional centres of National Council for Teacher Education (NCTE);
- (b) if so, the details thereof including the findings of the committee;
- (c) whether the Government proposes to take over NCTE in the light of report submitted by the Committee;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government/NCTE to ensure quality education in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) to (e): A Statement is laid on the Table of the House.
- (a) & (b): Yes, Sir. With the order dated 13/05/2011 of the Hon'ble Supreme Court in the SLP (C) Nos. 4247 and 4248/2011 wherein Apex Court has constitute a High commission under the Chairpersonship of Justice (Retd.) Shri J.S. Verma, Former Chief Justice of Supreme Court to review certain matters relating to the teacher education system in India and functioning of the National Council for Teacher Education (NCTE). In this regard necessary notification has been published in the Gazette of India on 28/06/2011.
- (c) & (d): Yes, Sir. Consequent upon the supersession of NCTE vide Notification No. 1279 dated 07/07/2011 for a period of six months with effect from 07/07/2011 the Central Government in exercise of powers conferred on it under sub-section 2(b) of section 30 of the NCTE, Act. (No. 73 of 1993) directs that all the powers and duties which may, by or on under the provisions of the NCTE Act be exercised or performed by or on behalf of the NCTE Council shall during the said period of supersession be exercise and performed by such person or persons as the Central Govt. may direct. Central Government under proviso to sub section (1) of section 30 is of the opinion that the Council is unable to perform its functions properly, has persistently defaulted in the performance of the duties imposed on its by and under the Act, and has willfully and without sufficient cause failed to comply with the directions issued by the Central Government on the 22nd November, 2007.
- (e): No such record is available with this Ministry.
- (f): All the members of the Commission have been informed regarding the convening of the first meeting of the Commission.